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CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

RA.62/96 in
O.A. NO. 1615/95
T.A. NO.

DATE OF DECISION 19-9-96

Y. Harischandrudu (PETITIONER (S))

C. Suryanarayana ADVOCATE FOR THE PETITIONER(S)

VERSUS
Union of India, rep. by
Secretary, Min. of Urban Affairs &
Employment, New Delhi
and another

RESPONDENT (S)

N.R. Devaraj ADVOCATE FOR THE RESPON-
DENT (S).

THE HON'BLE JUSTICE MR. M.G. CHAUDHARI, VICE CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

1. Whether Reporters of local papers may be allowed to see the Judgment ?
 2. To be referred to the Reporter or not ?
 3. Whether their Lordships wish to see the fair copy of the judgment ?
 4. Whether the Judgment is to be circulated to the other Benches ?
- N2

Judgment delivered by Hon'ble Justice Mr. M.G. Chaudhari, VC

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

RA.62/96 in OA.1615/95

dt.19-9-96

Between

Y. Harischandrudu : Applicant

and

Union of India, rep. by
Secretary
Min. of Urban Affairs & Employment
New Delhi

Director General
Works, CPWD 'A' Wing, Nirman Bhavan
New Delhi : Respondents

Counsel for the applicant : C. Suryanarayana
Advocate

Counsel for the respondents : N.R. Devaraj
SC for Central Govt.

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

[Signature]
19/9/96

RA.62/96 in OA.1615/95

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dt.19-9-96

~~Judgement~~
Order

Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC)

Mr. K. Venkateswar Rao for Mr. C. Suryanarayana for the applicant. Mr. N.R. Devaraj for the respondents.

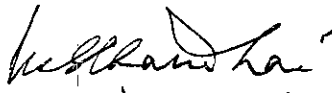
1. ^{By} Pursh-is dated 9-9-96 learned counsel for the applicant on record Mr. C. Suryanarayana has applied for withdrawal of the Review Application which has been filed against the interim order dated 23-7-1996.

2. The applicant although had filed OA.117/95 on 27-1-1995 again filed OA.1615/95 for the same relief in a different form. Since the proceedings in OA.117/95 have been stayed by an order of the Hon. Chairman, the applicant proceeded with the instant OA. We, however, took the view after noting the stay order that since an interim order had been obtained by the applicant on 1-1-1996, and the respondents had not moved to vacate the same, the respondents might be directed to file the reply and thereafter ~~to~~ the further proceedings in the OA may be stayed until the order of stay was vacated in OA.117/95. That can be seen from the interim order dated 23-7-1996 which is subject matter of the instant petition.

3. The request for withdrawal of the Review Petition is allowed and the Review Petition is dismissed as withdrawn.

No orders as to costs.


(H. Rajendra Prasad)
Member (Admn.)


(M.G. Chaudhari)
Vice Chairman

Dated : Sept. 19, 96
Dictated in Open Court

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